

(b) if so, the reason therefor and the steps being taken to improve the situation?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) and (b). At present the Mother Dairy is selling on an average 5.3 lakh litres per day of toned milk as against 4.75 lakh litres per day during July last year, and 5.15 and 5.10 lakh litres per day during May and June, 1987 respectively. On account of lack of availability of fresh milk, the Mother Dairy, Delhi has suspended selling full cream milk from 16.7.1987. The main reasons for the short-fall in the availability of fresh milk is the drought in the neighbouring States. The State Cooperative Dairy Federations expect the situation to improve after good rains.

Strike by CPWD Workers

175. SHRIMATI GEETA MUKHERJEE:
SHRI NARAYAN CHOUBEY:
SHRI VILAS MUTTEMWAR:
SHRIMATI PATEL RAMABEN:
RAMJIBHAI MAVANI:
SHRI U.H. PATEL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the workers of the Central Public Works Department (CPWD) went on an indefinite strike from June 23, 1987 to press their demands;

(b) if so, the details of their demands; and

(c) the steps taken by Union Government to avert the situation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Yes, the workers owing allegiance to the CPWD Mazdoor Union resorted to strike w.e.f. 26-3-87. The strike has since been called off w.e.f. the night of 29.6.87.

(b) The details of their demands are given in the Statement given below.

(c) On receipt of the notice of the strike conciliation proceedings were held between the representatives of the Government and those of the C.P.W.D. Mazdoor Union under the auspices of the Regional Labour Commissioner (Central) in order to avert the proposed strike. While the conciliation proceedings were still continuing, the Union proceeded on strike w.e.f. 23.6.87. The strike was therefore declared illegal. A warning was issued to striking workers through the Press, AIR, Doordarshan to report for duty by 6 AM on 26.6.87 failing which they were liable for disciplinary action. The Government also invoked the provisions of the Essential Services Maintenance Act, 1981 on 26.6.87 prohibiting any strike in the P.W.D., Delhi Administration and the C.P.W.D in the Union Territory of Delhi. The strike was called off by the Union on the night of 29.6.87 and the striking workers reported for duty on 30.6.87.

STATEMENT

DEMANDS OF CPWD MAZDOOR UNION

1. Payment of equal pay for equal work.
2. Payment of productivity Linked Bonus from 1982-83 and onwards.
3. Payment of OTA under Minimum Wages Act to the workcharged/regular classified establishments and muster roll employees on the basis of the wages as defined under the Act and Rules made thereunder from 1.1.86, 1.10.86 and 1.4.87 as the case may be.
4. Issue of Uniforms to all the work-charged employees.
5. Regularisation of all muster roll employees retrospectively after completion of six months of service.
6. All the muster roll employees should also be issued uniforms and

the cost thereof, bonus, cycle allowance, tool allowance, increments, LTC, effective holidays etc. should be allowed retrospectively.

7. Stay of transfer of work of maintenance/construction of civil aerodromes, runways etc from CPWD to National Airport Authority pending settlement to be arrived at under the Industrial Disputes Act, 1947 for transfer of workmen alongwith the work to the National Airport Authority.

Entry of M.N.Cs. in Seed Production

176. SHRIMATI GEETA MUKHERJEE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the multinational companies like Hindustan Lever and Sandoz (India) are permitted to take up the production of High Yielding Variety (HYV) cereal seeds; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) and (b). So far licence has been given in February, 1987 only to M/s Hindustan Lever Limited for the establishment of a new undertaking for the manufacture of 20,000 tonnes per annum of hybrid/high yielding variety seeds.

Panel on Safety Measures in Mines

177. SHRIMATI GEETA MUKHERJEE: Will the Minister of LABOUR be pleased to state:

(a) whether Government propose to constitute a panel comprising of Member of Parliament and experts to probe safety measures in mines;

(b) if so, the composition of the panel; and

(c) the terms of reference and the date when it is to submit its report?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) No, Sir.

(b) and (c). Do not arise.

Construction of TV Centre in Imphal

178. SHRI N. TOMBI SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the progress made in the construction of the television Centre in Imphal;

(b) whether any time has been fixed for the commissioning of the Centre;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A.K. PANJA): (a) Work on the construction of 100m high RCC-cum-Steel tower and transmitter building at Imphal has been completed. Construction of studio building is in progress. Transmitter and associated auxiliary equipment have been received.

(b) and (c). Yes, Sir. TV centre (1 KW TV transmitter and Programme Production Centre) at Imphal is expected to be commissioned into service during 1987-88.

(d) Does not arise.

Assistance for Development of Towns in Manipur

179. SHRI N. TOMBI SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government of Manipur has been given separate funds for the development of the State capital, Imphal;

(b) if so, the details thereof;

(c) whether Government propose to